

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing



**O.A. No. 61/52/2021**  
This the 18<sup>th</sup> day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mukhtar Ahmad, age 29 years,  
S/o Mohd. Yaseen  
R/o Village Ghambir Mughlan Tehsil Manjakote,  
District Rajouri.

.....Applicant

(Advocate: Mr.Muzaffar Iqubal Khan)

**Versus.**

1. Union Territory of Jammu & Kashmir through Commissioner Secretary to Government, Forest Department J&K Government, Civil Secretariat, Srinagar/ Jammu (180001).
2. Principal Chief Conservator of Forest J&K Government, Jammu (180016).
3. Conservator of Forest West Circle, Rajouri (185131)
4. Divisional Forest Officer, Rajouri (185131)
5. Range Officer, Rajouri (185131).

.....Respondents

(Advocate: Mr.Sudesh Magotra, DAG )

**O R D E R**

**[O R A L]**



**Delivered by Hon'ble Mr.Anand Mathur, Member (A)**

During the course of arguments, learned counsel for the applicant submits that respondents may be directed to release the arrears of salary of the applicant for the period w.e.f. October, 2018 i.e. from the date of his appointment till the date as the applicant is continuously working as Forest Guard in the Department of Forest by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to respondents to consider the claim of the applicant for release the arrears of salary of the applicant for the period w.e.f. October, 2018 i.e. from the date of his appointment till the date as the applicant is continuously working as Forest Guard by treating the OA as representation of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.

3. It is made clear that we have not expressed any opinion on the merits of the case.

4. No order as to cost.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Ak/-*